

## ANNEXURE 4

Name of the corporate debtor: HARI MACHINES LTD;

Date of commencement of liquidation: 16th November 2018;

List of stakeholders as on : 27.05.2023

## List of operational creditors (Employees)

| Sl. No. | Name of authorised representative, if any | Name of employee     | Details of claim received |                | Details of claim admitted |                             |   |  | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim under verification | Amount of claim rejected | Remarks, if any   |
|---------|---|----------------------|---------------------------|----------------|---------------------------|-----------------------------|---|--|----------------------------|--|------------------------------------|--------------------------|---|
|         |   |                      | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim             | Amount of claim for the period of twelve months preceding the liquidation commencement date | % share in total amount of claims admitted |                            |  |                                    |                          |   |
| 1       | Not applicable                            | SATISH SHARMA        | 13-12-2018                | 18,69,254.00   | 35,981.00                 | Salary and other components | 20,925.80   | 4.02                                       | -                          | -  | -                                  | 18,33,273.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 2       | Not applicable                            | SOUGATA LAIK         | 13-12-2018                | 21,16,536.00   | 35,454.00                 | Salary and other components | 19,278.00   | 3.96                                       | -                          | -  | -                                  | 20,81,082.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 3       | Not applicable                            | DEEPAK SHARMA        | 08-12-2018                | 19,36,719.00   | 25,426.00                 | Salary and other components | 18,462.60   | 2.84                                       | -                          | -  | -                                  | 19,11,293.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 4       | Not applicable                            | PANCHANAN A SETTHI   | 13-12-2018                | 76,333.00      | 11,750.00                 | Salary and other components | 11,750.00   | 1.31                                       | -                          | -  | -                                  | 64,583.00                | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 5       | Not applicable                            | KAMALA KANTA TARAI   | 13-12-2018                | 10,62,411.00   | 8,763.00                  | Salary and other components | 8,763.00  | 0.98                                       | -                          | -  | -                                  | 10,53,648.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 6       | Not applicable                            | PRAMOD KUMAR KAUSHAL | 13-12-2018                | 17,66,559.00   | 42,458.00                 | Salary and other components | 24,426.80   | 4.74                                       | -                          | -  | -                                  | 17,24,101.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |

| Sl. No. | Name of authorised representative, if any | Name of employee      | Details of claim received |                | Details of claim admitted |                             |   |  | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim under verification | Amount of claim rejected | Remarks, if any   |
|---------|---|-----------------------|---------------------------|----------------|---------------------------|-----------------------------|---|--|----------------------------|--|------------------------------------|--------------------------|---|
|         |   |                       | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim             | Amount of claim for the period of twelve months preceding the liquidation commencement date | % share in total amount of claims admitted |                            |  |                                    |                          |   |
| 7       | Not applicable                            | ANUPAM MISHRA         | 12-12-2018                | 25,72,371.00   | 2,75,596.00               | Salary and other components | 1,35,196.00   | 30.76                                      | -                          | -  | -                                  | 22,96,775.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 8       | Not applicable                            | SABYASACHI MISHRA     | 15-12-2018                | 21,38,191.00   | -                         | Salary and other components | -   | -  | -                          | -  | -                                  | 21,38,191.00             | The Managing Director (Din No.00233852) Of The Company Was Disqualified From Being Appointed As The Director U/S 164(2) Of Companies Act 2013 From 1/11/2016, Hence Claim Was Not Admitted  |
| 9       | Not applicable                            | KAILASH KUMAR AGARWAL | 15-12-2018                | 4,31,980.00    | 3,09,119.00               | Salary and other components | 3,09,119.00   | 34.51                                      | -                          | -  | -                                  | 1,22,861.00              | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 10      | Not applicable                            | SUBRAT NAYAK          | 14-12-2018                | 18,34,878.00   | 13,113.00                 | Salary and other components | 12,750.00   | 1.46                                       | -                          | -  | -                                  | 18,21,765.00             | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 11      | Not applicable                            | BASANT KUMAR SAHOO    | 14-12-2018                | 6,32,957.00    | 97,150.00                 | Salary and other components | 55,882.00   | 10.84                                      | -                          | -  | -                                  | 5,35,807.00              | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
| 12      | Not applicable                            | SHYAMAL KUMAR PATRA   | 15-12-2018                | 2,12,632.00    | 26,250.00                 | Salary and other components | 26,250.00   | 2.93                                       | -                          | -  | -                                  | 1,86,382.00              | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor.  |
| 13      | Not applicable                            | SUNIT GOSWAMI         | 14-12-2018                | 3,17,899.00    | 14,776.00                 | Salary and other components | 14,776.00   | 1.65                                       | -                          | -  | -                                  | 3,03,123.00              | Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees. |
|         | -   |                       |                           | 1,69,68,720.00 | 8,95,836.00               | -                           | 6,57,579.20   | 4.02                                       | -                          | -  | -                                  | 1,60,72,884.00           |   |